

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 111
1A(I.B.C)/112 (CH)2024

And
CP (IB) No. 101 /Chd/Hry/2023

IN THE MATTER OF:

Shone Welt Technologies Pvt ltd.

...Petitioner-Operational Creditor

Versus

**Deck mount electronics private
limited**

...Respondent-Corporate Debtor

Under Section: 9, 60(5), IBC 2016

Order delivered on 08.04.2024

CORAM:

**SHRI. L.N. GUPTA,
HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)**

PRESENT:

For the Petitioner : Mr. Akash Prasad, Advocate

For the Respondent : Mr. Sanjay Jain, Advocate

ORDER

Heard the submissions made by the petitioner-Operational Creditor as well as respondent-Corporate debtor. The counsel for the respondent-Corporate debtor has invited the attention of this Adjudicating Authority to the order dated 27.02.20224. The counsel for the petitioner-Operational Creditor is directed to make necessary application in case he feels that there is any typographical error in the order. Let the matter be posted to 29.04.2024.

Sd/-

Sd/-

(L.N. GUPTA)
HON'BLE MEMBER (T)

(Dr. P.S.N. PRASAD)
HON'BLE MEMBER (J)

Priyanka
08.04.2024